

**HIGH COURT OF TRIPURA  
AGARTALA**

11(14)-HC/2021/1847

Dated, Agartala, the 1<sup>st</sup> February, 2021

**Advertisement No.01/2021**

(For recruitment in Grade-III of Tripura Judicial Service)

37

Online applications are invited from the eligible candidates who have not completed 35 years of age (in case of General candidates) and 38 years of age (in case of Scheduled Tribes and Scheduled Castes candidates) as on the last date fixed for the receipt of online applications for filling up of 06(six) vacancies in **Grade-III of Tripura Judicial Service** in accordance with the provisions of the Tripura Judicial Service Rules, 2003 (as amended from time to time) in the scale of pay of ₹27700-770-33090-920-40450-1080-44770 - (Unrevised) per month plus other allowances as admissible under the Rules in force.

Out of 06 posts, 02 posts are for UR category, 02 posts are reserved for Scheduled Tribes and 02 posts are reserved for Scheduled Castes.

Number of posts advertised is likely to be increased.

If no suitable candidate is found from the reserved categories as aforesaid, the posts will be filled up by the candidates other than those of the Scheduled Tribes and Scheduled Castes as per Rules.

ST/SC candidates of other States should apply as general candidate along with application fees prescribed for general candidate.

The application fee for UR category applicant is ₹500/- (Rupees five hundred only) and that of reserved category (ST/SC) applicant is ₹250/- (Rupees two hundred fifty only). Fees once deposited will not be refunded or adjusted for any other recruitment in future. Candidates are to deposit fees by using Credit Card (Visa/Master/Rupay), Net Banking, Debit Card (Visa/Master/Rupay), Wallets & Cash Cards & UPI only. No other mode of payment will be accepted. Bank charge may apply.

A candidate must be a citizen of India as defined in Articles 5 & 6 of the Constitution of India and must be a holder of Degree in Law from a recognized University established by Law in India.

The candidates shall have to appear in a Preliminary Written Examination (Screening test) of objective questions of 100 marks which will cover General Knowledge, Aptitude, English, Constitution of India, Code of Civil Procedure, Code of Criminal Procedure, Transfer of Property Act, Indian Contract Act, Indian Penal Code, Indian Evidence Act, Law of Torts & local laws of Tripura and General category candidates who obtain 60% or more marks and the candidates of reserved categories who obtain 50% or more marks in the Preliminary Examination shall be eligible for appearing in the Final Written Examination.

Successful candidates in the Final Written Examination shall be called for Interview/Viva Voce. General category candidates who obtain 60% or more marks and candidates of reserved categories who obtain 50% or more marks in the Final Written Examination shall be eligible for Viva voce.

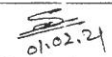
Candidates shall have to appear in the Preliminary Written Examination, Final Written Examination and Viva Voce at their own expenses as and when called for. Mere selection would not per se entitle a candidate to claim appointment.

**IMPORTANT NOTES**

**i) Online Application:**

- a) Candidates have to submit application through Online Application Portal only. The High Court will not entertain any hard copy application. Before submission of online application, the candidates are to read the instructions carefully in the 'How to Apply' segment of the Online Application Portal.
  - b) Online Application Portal will be available on the High Court website (<https://hc.nic.in>) from 02.02.2021 to 01.03.2021 (upto 04:00 P.M.). To apply the candidates have to click on the 'Recruitment [Online Application]' tab in the Home page of the High Court's website.
  - c) Candidates should avoid submitting multiple applications. However, due to any unavoidable circumstances, if any candidate submits multiple applications then he/she must ensure that the application with latest Registration Number is complete in all respect.
  - d) In case of multiple applications, the application with the latest Registration Number shall only be entertained by the High Court and fee paid against one Registration Number shall not be adjusted against any other Registration Number.
- ii) Candidates who score pass marks or more in the Preliminary Written Examination will be asked for scrutiny of original marks-sheets/certificates/documents. If the candidate fulfils the criteria of his/her candidature then he/she eligible for Final Written Examination.
- iii) The candidates already in Government Services shall apply either through proper channel or attach 'No-Objection Certificate' from his/her employer.

Submission of online application	From 02.02.2021 to 01.03.2021 (4.00 P.M.)
Last date of finalisation of online application	01.03.2021 (4.00 P.M.)
Date of Preliminary Written Examination	16.05.2021
Date of downloading of Admit Card	Will be notified later on.
Test Centre, time and duration	Will be mentioned in the Admit Card.

  
(V. Pandey)  
**Registrar(Judicial)**

HIGH COURT OF TRIPURA  
AGARTALA

SYLLABUS OF THE FINAL WRITTEN EXAMINATION FOR THE POSTS IN  
GRADE-II OF TRIPURA JUDICIAL SERVICE.

SYLLABUS

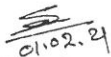
WRITTEN EXAMINATION

- i) ENGLISH -100 marks:
- (a) Essay Writing
  - (b) Precise Writing
  - (c) Grammar etc.
- ii) BENGALI -100 marks:
- (a) Translation of an English Passage into Bengali- 25 marks
  - (b) Translation of a Bengali Passage into English- 25 marks
  - (c) Essay writing- 30 marks
  - (d) Report writing to newspaper on social/specific problem to publish it to draw the attention of the authority- 20 marks.
- iii) GENERAL KNOWLEDGE-100 marks:
- (a) Objective Type
  - (b) Aptitude Test
- iv) LAW PAPER-I -100 marks:
- (a) Constitution of India
  - (b) Code of Civil Procedure
  - (c) Transfer of Property Act
  - (d) Indian Contract Act
- v) LAW PAPER-II -100 marks:
- (a) Indian Penal Code
  - (b) Criminal Procedure Code
  - (c) Indian Evidence Act
  - (d) Law of Torts

INTERVIEW

Interview, Viva-voce – 100 marks.

Minimum qualifying marks in Viva voce: As per Tripura Judicial Service Rules, 2003 (as amended upto date).

  
(V. Pandey)  
Registrar(Judicial)